CENTRE FOR LAW & ECONOMICS, DNLU JABALPUR

in collaboration with

CENTRE FOR TRADE AND INVESTMENT LAW, MINISTRY OF COMMERCE AND INDUSTRY, GOVERNMENT OF INDIA

organizes

TWO -DAY INTERDISCIPLINARY INTERNATIONAL CONFERENCE

On

LAW, ECONOMICS & ARTIFICIAL INTELLIGENCE

KNOWLEDGE PARTNERS

CLE, GNLU

JUS CORPUS

05th-06th October, 2024

VENUE: JABALPUR (M.P.)

ABOUT CTIL

CENTRE FOR TRADE AND INVESTMENT LAW
Creating Ideas for Better Trade Policy
(Established by the Ministry of Commerce and Industry, Government of India)

The Centre for Trade and Investment Law (CTIL) was established in the year 2016 by the Ministry of Commerce and Industry, Government of India, at the Indian Institute of Foreign Trade (IIFT). The Centre's primary objective is to provide sound and rigorous analysis of legal issues pertaining to international trade and investment law to the Government of India and other governmental agencies. The Centre is aiming to create a dedicated pool of legal experts who could provide technical inputs for enhancing India's participation in international trade and investment negotiations and dispute settlement. The Centre also aims to be a thought leader in the various domains of international economic law such as WTO law, international investment law and legal issues relating to economic integration.

MISSION

It is CTIL's mission to identify, analyse and provide creative ideas and perspectives to influence the international discourse on wide ranging aspects of international economic law. The Centre engages on a regular basis with different stakeholders including central and state governments, think-tanks, research centres, national law schools and other institutions rendering legal education in international economic law, independent legal professionals, industry organizations and the private sector. The Centre is also conceived as a ready repository of trade and investment related information including updates on ongoing trade negotiations and disputes.
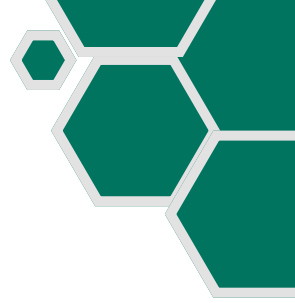
ABOUT DNLU

Dharmashastra National Law University, Jabalpur (M.P.) 'DNLU' India is one of the leading and premier law institutes imparting legal education and research. The University was established in the year 2018 by Madhya Pradesh Dharmashastra National Law University Act 24 of 2018, with the object of advancing the cause of legal education and achieving excellence as a university for imparting value-based legal education. The university emphasizes advocacy skills with professional ethics by providing suitable simulation exercises. The Hon'ble Chief Justice of Madhya Pradesh High Court is the Chancellor of the University.

THE CENTRE FOR LAW AND ECONOMICS

The Centre for Law and Economics (CLE), established under the aegis of Dharmashastra National Law University, Jabalpur (M.P), aims to promote research in the intertwined fields of Law and Economics, understanding the critical interdependence between the state of the economy and economic laws. CLE's mission is to advance the study of Law and Economics by providing a robust framework of laws and regulations that protect the economic system and accommodate the country's economic aspirations. It is the economic models and tools that help in economic analysis of law.

By integrating economic analysis into legal frameworks, CLE aims to create efficient, fair, and sustainable laws that govern economic activities. The Centre ensures the legal system protects economic interests and adapts to the dynamic needs of the economy. Through research, policy advocacy, and educational initiatives, CLE strives to shape a robust legal and economic environment that supports the nation's growth and development aspirations.

ABOUT THE CONFERENCE

In the contemporary swiftly changing global environment, the confluence of Law, Economics, and Artificial Intelligence (AI) takes center stage in driving innovation and change across various sectors. The Interdisciplinary Conference on Law, Economics, and AI, meticulously organized by Centre for Law & Economics, Dharmashastra National Law University, Jabalpur (DNLU) in collaboration with Centre for Trade and Investment Law (CTIL), Ministry of Commerce and Industry, Government of India represents an innovative platform poised to explore, analyze, and innovate within this dynamic intersection.

Fundamentally, this conference acts as a hub for scholars, practitioners, policymakers, and industry leaders to come together, share insights, and collectively shape the future landscape. With a thematic scope covering agriculture, healthcare, banking, trade, education, judiciary, and more, the conference provides a broad canvas for discussion and discovery.

In the agricultural sector, discussions revolve around how AI can revolutionize precision farming, enhance yields, and transform the agricultural domain. Legal frameworks intersect with economic considerations, grappling with issues like data ownership, intellectual property, and fair access. Moving to healthcare, AI's integration signals a fundamental shift in healthcare delivery, from diagnosis to treatment optimization and drug discovery.

The conference's objectives include fostering interdisciplinary dialogue, showcasing innovative research, and proposing technology-driven solutions, aiming to generate actionable insights and policy recommendations extending beyond academia's borders. Through collaboration and co-creation, the conference seeks to pave a path where law, economics, and AI synergize to build a more equitable, sustainable, and inclusive future.

OUR KNOWLEDGE PARTNERS

ABOUT CLE, GNLU

Gujarat National Law University (GNLU) is the statutory university established by the Govt. of Gujarat under the Gujarat National Law University Act, 2003. The Centre for Law & Economics (CLE) is a Centre of excellence for research and training in the discipline of Law & Economics (also referred to as the Economic Analysis of Law). The Centre values rigorous work in the discipline and aims to promote awareness of and research in the field. It carries out courses and conferences for scholars, practitioners and students apart from publications on the economic analysis of contemporary legal issues. It aims to produce quality prescriptions for legislators, regulators and government departments and provide clear explanations and guidance to businesses and ordinary citizens alike. GNLU also offers a Ph.D. degree course in Economics to promote academic skill and research vigor in economics and law.

ABOUT JUS CORPUS

Jus Corpus is a body of legal professionals who have come together to bring various aspects and chains of law under a single umbrella. Jus Corpus, An Ed-Tech platform setup in 2020 has a wide reach of 600k clicks per month on an average basis on their website (www.juscorpus.com). Jus Corpus has also incorporated an interdisciplinary journal as its subsidiary named as the 'Jus Corpus Law Journal'. us Corpus Law Journal is a budding E-Journal in the field of Law and trying to make a mark in the field of publishing. Jus Corpus Law Journal (JCLJ) is a quarterly, Double-Blind Peer-Reviewed E-Journal (ISSN: 2582-7820) that is open to students, academicians, scholars, and professionals in the law profession and allied fields to publish and read the content which is published in the form of articles, blogs, case comments, research articles, etc. Jus Corpus Law Journal is having a presence in different E-Libraries of the Universities. The Universities includes Stanford University, Harvard University, UNSW, Sydney and the University of Saskatchewan, Canada, etc.

CONFERENCE THEME

Law-Economics & Artificial Intelligence

Centre for Law & Economics of Dharmashastra National Law University, Jabalpur (Madhya Pradesh) in collaboration with Centre for Trade and Investment Law (CTIL), Ministry of Commerce and Industry, Government of India proudly announces its Two Day Interdisciplinary International Conference on "Law Economics & Artificial Intelligence".

This conference will provide platform to scholars, practitioners and enthusiasts to participate, present papers and engage in discussions shaping the future of Artificial Intelligence in legal and economics domain. We warmly welcome all to join this ground breaking endeavour fostering innovation at the forefront of legal academia.

SUB-THEMES

NOTE → *Suggested Sub-themes are illustrative in nature and tracks may broadly include:*

1. AI-Enabled Precision Agriculture
2. Healthcare AI Regulation and Economic Impact
3. AI in Environmental Law and Economics
4. AI and Personalized Medicine
5. AI in Financial Regulation
6. AI in Criminal Justice
7. AI and Labour Law
8. AI and Healthcare Economics
9. AI in Education Policy and Economics
10. AI and Transportation Law and Economics
11. AI in Energy Policy and Economics
12. AI in Retail and Consumer Law
13. AI and Urban Planning
14. AI in Social Welfare Policy
15. AI in International Trade and Diplomacy

INTERNATIONAL CONFERENCE

will broadly focus on the following objectives:

- To facilitate dialogue among experts from legal, economic, and Artificial Intelligence sectors to exchange insights and best practices.
- To contribute to the formulation of robust legal and economic policies that promote sustainable development and inclusive growth.
- To enhance the skills and capacities of professionals through interactive sessions, and expert-led discussions.
- To create opportunities for networking, collaborations, and partnerships among stakeholders from diverse backgrounds to brainstorm actionable strategies.
- To showcase innovative solutions, research findings, and case studies that contribute to India's Economics & Artificial Intelligence development agenda.

WHO CAN ATTEND?

International Conference on Law, Economics & Artificial Intelligence 2024 invite participation from across the diversified section of stakeholders of theme of conference which broadly includes Lawyers/ Legal Professionals, Economists, Scientist, Policymakers, Chartered Accountants/ Company Secretariats/ Financial Analyst, Judges, Legislators, Bureaucrats, Government officials, Academicians, Industry leaders, Corporate heads, Researchers, NGOs, Undergraduate and Post-graduate Students, and Doctoral Candidates.

CALL FOR PAPERS: SUBMISSION GUIDELINES

Academicians/ Policy Makers/ Professionals/ Researchers/ Students are invited to submit their original unpublished research papers, short research essays, articles and presentations that have strong connections with the theme of International Conference on Law, Economics & Artificial Intelligence 2024 for presentation in this conference.

The submissions may cautious about following guidelines:

1. We have a double-blind peer review process that focuses solely on the quality of the research, the validity of methods and the soundness of conclusions. The editorial team is committed to a quick reviewing process.

2. **Title and Authorship Information:** The following information should be submitted through a Google Form in a separate word file.

- The complete title of the manuscript in 16-point Times New Roman Font.
- A short bio-note of the author(s) not exceeding 100 words along with the institutional affiliation and email address.

3. **Abstracts** of minimum 300 and maximum 500 words (excluding keywords) are invited, submitted as Word documents (.doc/.docs), along with a separate file containing author(s)' name, email ID, designation, and contact details.

- Minimum keywords: 4-5 words.

4. Manuscript Format and Style of Referencing:

I. All articles must follow a uniform citation style the 20th edition of the bluebook.

Please use a 10-point Times New Roman font without spacing.

II. All figures, images, tables, etc. should be embedded into the original file. All figures and images should be cited in the manuscript in consecutive order. Tables should also be cited consecutively in the text.

III. Each table must have a descriptive title and if numerical measurements are given, the units should be included in the column heading. It is the responsibility of the author(s) to ensure that information in each reference is complete and accurate.

IV. All the references in the text should be numbered consecutively in superscripts and their details should be given consecutively at the end of the paper.

V. Full-length research papers should be within 4000-6000 words, including footnotes.

VI. Page Margin: Normal (2.54 cm each side), body 12 points Times New Roman Font.

5. Terms of submission:

The manuscript must be submitted on the understanding that

- It has not been published elsewhere.
- We do not accept multiple and simultaneous submissions.
- If any manuscript is found plagiarized, it will be outrightly rejected without giving a second chance.

6. Co-Authorship Guidelines

- A maximum of three co-authors (including author) are allowed per submission.
- Authors and co-authors applying in co-authorship are eligible for a 40% discount on the registration fee.
- In case of co-authorship, all the participants have to register separately.
- There will not be any discount on the accommodation fees.
- No changes in the author list will be permitted after a manuscript has been accepted.

7. Acknowledgements and Copyright:

All acknowledgments (if any) should be included at the end of the manuscript, before the references. A proper disclaimer and acknowledgment for the materials used should be provided by the author(s). The copyrights of the paper/s published in the journal will be with the author(s). The views expressed in the research papers are those of the author(s). The journal does not hold any responsibility.

Note: In case of any issue, all decisions will be made by the organizing committee.

IMPORTANT DATES

PARTICULARS	DATES
LAST DATE FOR SUBMISSION OF ABSTRACT	15-July-2024
INTIMATION OF SELECTION OF ABSTRACT	25-July-2024
LAST DATE OF REGISTRATION	05-August-2024
SUBMISSION FOR FULL PAPERS	15-August-2024
DATE OF CONFERENCE	05th -06th October, 2024

LINK FOR ABSTRACT SUBMISSION:

HTTPS://FORMS.GLE/NO6WNSYVZOTDGUBZ7

REGISTRATION FEES

- For undergraduate and post-graduate students (from legal and non-legal discipline): **Rs. 5000/-** (with accommodation) and **Rs. 3000/-** (without accommodation).
- For Academics, professionals, lawyers, advocates, research scholars from legal and non-legal discipline: **Rs. 7000/-** (with accommodation) and **Rs. 5000/-** (without accommodation).
- For DNLU Students: **Rs. 1500/-** (without accommodation)
- Fees to be paid only after the Abstract Selection. The selected abstracts will be notified through email.

PAYMENT OPTIONS AND BANK ACCOUNT DETAILS

Payment can be done through following ways:

1. Direct deposit in the Bank Account:

NAME OF THE ACCOUNT HOLDER	DHARMASHASTRA NATIONAL LAW UNIVERSITY, JABALPUR
BANK ACCOUNT NUMBER	6291000100013591
IFSC CODE	PUNB0629100
BANK NAME	Punjab National Bank
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2. By Scanning QR Code:

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CODE OF CONDUCT

- Participants shall adhere to the code of conduct and instructions at all times which are as follows.
- Be considerate and respectful when speaking and listening during presentations and discussions.
- Use your full name during introductions and discussions to facilitate networking and engagement.
- Please turn off mobile phone ringer noises during presentations and sessions.
- We encourage participation in discussions, but please be mindful of time limitations and avoid interrupting speakers.
- If you have a question for a speaker, you can raise your hand to be acknowledged or use designated Q&A channels.
- For registration verification purposes, please carry a valid ID such as your Aadhar card or college ID
- We are committed to fostering a respectful and inclusive environment for all attendees, speakers, sponsors, and staff. We expect everyone to treat each other with courtesy and consideration.
- Business formal attire is required for all attendees throughout the conference.

IMPORTANT INFORMATION:

- All selected papers will be published in the form of an edited book with ISBN number, subject to the decision of the screening committee.
- Best Research paper will be awarded with the cash prize.
- Best presentation will be awarded with the cash prize.
- Top 5 Papers will be awarded with certificate of merit.
- Best two papers will be published in the GNLU Jounal of Law and Economics.
- Each registered participant will receive an internship opportunity at Jus Corpus

OUR PATRONS

HON'BLE SHRI JUSTICE SHEEL NAGU
Chancellor,
Dharmashastra National Law University,
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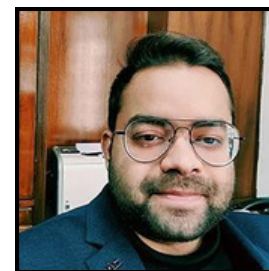Dharmashastra National Law University,
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CO-DIRECTOR

MR. UTKARSH KUMAR MISHRA
Assistant Professor (Law)
Advisory Member, Centre for Law
and Economics, DNLU Jabalpur

Organising Body

The conference secretariat will take care of all communication and assistance.

For Regular Communications:
Conference Email Address: rcle@mpdnlu.ac.in

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